GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 2752 TO BE ANSWERED ON 14/12/2021

CENSORING TV SERIALS

2752. SHRI T.R. BAALU:

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether the Government has any proposal to introduce the system of censoring for teleserials broadcast on private TV channels on the lines of Film Certification for Cinema Films;
- (b) if so, the details thereof and if not, the reasons therefore; and
- (c) whether the Government will ensure that the serials conform to the culture, tradition and laws of land concerning communal amity, social justice, public peace, religious harmony, etc.?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (c): All programmes telecast on private satellite TV channels are required to adhere to the Programme Code laid down under the Cable Television Networks (Regulation) Act, 1995 and the Rules framed there under.

The Programme Code contains wide range of parameters to regulate content on TV channels and inter-alia provides that no film or film song or film promo or film trailer or music video or music albums or their promos, whether produced in India or abroad, shall be telecast unless it has been certified by the Central Board of Film Certification (CBFC) as suitable for unrestricted public exhibition in India.

The Government issues advisories from time to time to private TV channels for adherence to the Programme Code. In cases where violation of the Programme Code is established, action is taken by issuance of Advisories, Warnings, Apology Scroll and Off-air Orders.
